

**IN THE INCOME TAX APPELLATE TRIBUNAL  
KOLKATA 'C' BENCH, KOLKATA  
(Virtual Court)**

**(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Aby T. Varkey, Judicial Member)**

**I.T.A. No. 1491/Kol/2019  
Assessment Year: 2014-15**

***Octal Securities & Services (P) Ltd.....Appellant***  
***[PAN: AAACO 2846 D]***

***Vs.***

***ITO, Ward-8(2), Kolkata.....Respondent***

**Appearances by:**

*None appeared on behalf of the Assessee.*

*Sh. Supriyo Paul, Addl. CIT, appeared on behalf of the Revenue.*

Date of concluding the hearing : February 25<sup>th</sup>, 2021

Date of pronouncing the order : March 10<sup>th</sup>, 2021

**ORDER**

**Per Bench:**

The assessee seeks permission of this Bench to withdraw its appeal in ITA No. 1491/Kol/2019 as it has availed the scheme under “*Vivad Se Vishwas Act, 2020*” vide its application dated 22.02.2021. The assessee states that it has been granted certificate by the designated authority in Form No.-3 under the provisions of “*Vivad Se Vishwas Act, 2020*”.

2. We accept this application of the assessee and dismiss this appeal as withdrawn.

***Kolkata, the 10<sup>th</sup> March, 2021.***

Sd/-  
[Aby T. Varkey]  
Judicial Member

Sd/-  
[J. Sudhakar Reddy]  
Accountant Member

Dated: 10.03.2021

*Bidhan (P.S.)*

*Copy of the order forwarded to:*

1. ***Octal Securities & Services (P) Ltd., 16A, Shakespeare Sarani, 2<sup>nd</sup> Floor, Unit-II, Kolkata-700 071.***
2. ***ITO, Ward-8(2), Kolkata.***
3. CIT(A)-15, Kolkata. (sent through mail)
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata. (sent through mail)

True copy

By order

Assistant Registrar  
ITAT, Kolkata Benches